

STATE BANK OF INDIA
STRESSED ASSETS RECOVERY BRANCH
2nd Floor, TSRTC Commuter Amenity Centre, Bus Terminal Complex, Koti, Hyderabad - 500095, Telephone: 040-24651352, E-mail: sbi.05172@sbi.co.in

DEMAND NOTICE
Notice under Section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Herein after Called 'Act').
A notice is hereby given that the following Borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as **Non Performing Assets (NPA)**. The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned un-served and as such they are hereby informed by way of this public notice.
At your request, you have been granted by the State Bank of India, through its **Shapurnagar Branch (20400)** from time to time, various credit facilities by way of financial assistance against various assets creating security interest in favour of the bank.

Name of the Borrower: M/s Vijay Industrial and Engineering Works, Rep by its Prop: Sri G Vijay Srinath S/o Sri G Subba Rao, Registered Office at 1-9-112/1/A, Electronic Complex, Kusaiguda, Kapra, ECIL, Hyderabad - 500 062. **Guarantors: 1) Sri G Vijay Srinath S/o Sri G Subba Rao, 2) Sri G Subba Rao S/o Sri G Venkatapathi, Both 1 & 2 R/o. H.No 1-7-164/1/A, Sri Sai Nilayam, South Kamala Nagar, ECIL Post, Kapra, Hyderabad - 500 062**
CC A/c No: 37233137573
Demand Notice Dated: 28.10.2021 **Non Performing Assets: 28.11.2020**

Outstanding Amount (in aggregate): Rs.1,66,73,978/- (Rupees One crore sixty six lakhs seventy three thousand nine hundred and seventy eight only) as on 28.10.2021. You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc.

SCHEDULE OF THE PROPERTIES
SCHEDULE "C": Part - I: All that Stocks, Receivables, Plant & Machinery, and other assets purchased with the finance of the Bank, stored and situated in all the premises of the borrower mentioned in the Documents (Schedule-B).
Part-II: (Equitable Mortgage of Immovable Properties): 1) All that Part & Parcel of Residential Plot bearing No. 46 (Part), in Survey No. 455, admeasuring 100.00 Sq. Yards or 83.6 Sq.Mtrs, situated at Bhavani Nagar, Kapra, within the limits of GHMC, Kapra Circle, Keesara Mandal, Ranga Reddy District, (covered under Block No. 01), belonging to **Sri G Vijay Srinath vide Gift Deed**. No. 2637/2016 dated 16.06.2016 bounded by: **North:** Plot No. 46 (Part), **South:** Plot No. 47, **East:** 25' wide road, **West:** Plot No. 27.
2) All that Part and Parcel of Residential Plot bearing No. 45 & 46 (Parts), in Survey No. 455, admeasuring 300.00 Sq. Yards or 250.80 Sq.Mtrs, situated at Kapra Village and Municipality, Under the Gram Panchayath Kapra, Keesara Mandal, Ranga Reddy District, registration Dist. R.R and S.R.O Vallabhahar, belonging to Sri G Subba Rao vide Sale Deed No. 14906/1989 dated 19.12.1989 and bounded by: **North:** Plot No. 44, **South:** Plot No. 46 (Part), **East:** 25' wide road, **West:** Plot No. 28 & 27.
The steps are being taken for substituted service of notice. The above Borrower(s) and/or their Guarantor(s) (wherever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.
"Your kind attention is invited to provisions of sub-Section (8) of Section 13 of the SARFAESI Act where under you can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Bank only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the Bank is not tendered before publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s)." This notice is without prejudice to the Bank's right to initiate such other actions or legal proceedings as it deems necessary under any other applicable Provisions of Law.
Date: 30.11.2021, Place: Hyderabad **Sd/- Authorised Officer, SBI, SARB, Koti**

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF **MS BP Ferrium Industries Private Limited**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MS BP Ferrium Industries Private Limited
2. Date of Incorporation Of Corporate Debtor	28.03.2000
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	ROC, Hyderabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51909TG2000PTC034057
5. Address of the Registered Office/and Principal Office (if any) of Corporate Debtor	Flat No. 247, 3 rd Floor, Dwarakapuri Colony, Punjagutta, Hyderabad - 500082
6. Insolvency commencement date in respect of Corporate Debtor	10.11.2021 (Order copy made available to IRP on 30.11.2021)
7. Estimated date of closure of insolvency resolution process	08.05.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Krishna Komaravolu Reg. No: IBBI/PA-002/IP-N00562/2017-2018/11699
9. Address and e-mail of the interim resolution professional, as registered with the Board	Krishna Komaravolu House No. 7-1-214, Flat No.409, Vamsikrishna Apartments, Dharam Karan Road, Ameerpet Hyderabad - 500016. e-mail: kvolu@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution Professional	Krishna Komaravolu House No. 7-1-214, Flat No.409, Vamsikrishna Apartments, Dharam Karan Road, Ameerpet Hyderabad - 500016. e-mail: kvolu@gmail.com
11. Last date for submission of claims	14.12.2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As given in Col: 10 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the **MS BP Ferrium Industries Private Limited** on 10.11.2021 (Order copy made available to IRP on 30.11.2021).
The creditors of **MS BP Ferrium Industries Private Limited** are hereby called upon to submit their claims with proof on or before 14.12.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (Not Applicable) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 30-11-2021 Name and Signature of Interim Resolution Professional
Place: Hyderabad Krishna Komaravolu
Interim Resolution Professional
M/s.BP Ferrium Industries Private Limited

छत्तीसगढ़ राज्य सहकारी दुध महासंघ मर्यादित
ग्राम- उरला, पो- बी.एम.वाय. चरोदा, जिला- दुर्ग (छ.ग.)

क्रमांक/ 2587 / छगदुस/ क्रय / दिनांक: 29.11.2021

॥ समय वृद्धि सूचना ॥

दुध महासंघ द्वारा एन.पी.डी.डी. - III, योजनान्तर्गत प्रस्तावित 36 सेट ए.एम.सी.यू. मशीन प्रदाय एवं स्थापना कार्य हेतु जारी निविदा सूचना क्रमांक-2095, दिनांक 21.10.2021 आमंत्रित की गई थीं, जिसकी निविदा जमा करने की तिथि में वृद्धि किया जाकर-13.12.2021 की जाती है। शेष नियम व शर्तें पूर्वानुसार रहेगी।

प्रबंध संचालक

छत्तीसगढ़ राज्य सहकारी दुध महासंघ मर्यादित
ग्राम- उरला, पो- बी.एम.वाय. चरोदा, जिला- दुर्ग (छ.ग.)

क्रमांक/ 2589 / छगदुस/ क्रय / 2021 दिनांक: 29.11.2021

॥ FTIR technology based Milk analyser मशीन प्रदाय एवं स्थापना कार्य हेतु निविदा सूचना ॥

दुध महासंघ द्वारा एन.पी.डी.डी. - II, योजनान्तर्गत प्रस्तावित 01 नग FTIR technology based Milk analyser मशीन प्रदाय एवं स्थापना कार्य हेतु निविदा आमंत्रित की जाती है, जिसकी निविदा जमा करने की अंतिम तिथि-29.12.2021 निर्धारित है, जिसका विस्तृत विवरण दुध महासंघ की वेबसाइट:- www.cgcoopdairyfed.in पर उपलब्ध है।

प्रबंध संचालक

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

SHAMSHABAD BRANCH (13094), Plot # 38/B,
Near Bus Stand, Rallaguda Road, Shamsabad, Ranga Reddy District, Telangana State - 509 218
Tel.: 91-3413-222132, Call+918332881545.

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)
Whereas: the undersigned being the Authorised Officer of the **Canara Bank** under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 15.07.2021, calling upon the borrower's **M/s. Jupiter Industries (Borrower) Prop: - Sri Rama Kishan Prasad APISC**, Kothur Mandal, Ranga Reddy District, Telangana State 509228 **Sri: Rama Kishan Prasad (Proprietor) s/o Rama Upendram** Sy. No. 126/2/EE2, Teegapur Village, Kothur Mandal, Ranga Reddy District, Telangana State 509228 & Flat No 803, Block 2 My Home Vihanga, Financial District, Wipro Junction, Q City Road, Hyderabad, Telangana State 500032 & 302, A-Block, 4th Floor, Mana Elite, Panchavati Layout, Manikonda, Hyderabad Telangana State 500082 and **Smt. Rama Durga Bhavani (Guarantor) w/o Sri Rama Kishan Prasad** Flat No 803, Block 2, My Home Vihanga, Financial District, Wipro Junction, Q City Road, Hyderabad, Telangana State 500032 & 302, A-Block, 4th Floor, Mana Elite, Panchavati Layout, Manikonda, Hyderabad, Telangana State 500082 & H.No 11-24-24, Bank Colony-II, Desaiapet Warangal, Telangana State 506006 to repay the amount mentioned in the notice, being **Rs. 5,59,24,939.66 (Rupees Five crores fifty nine lakhs twenty four thousand nine hundred thirty nine & paise sixty six only)** within 60 days of the date of receipt of the said notice. ---
The borrower/owner/guarantor/legal heir having failed to repay the amount, notice is hereby given to the borrower/owner/guarantor/legal heir and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **25th day of November of the year 2021 for SI.No 1 & 2 and 26th day of November of the year 2021 for SI.No 3 to 5.**
The borrower/owner/guarantor/legal heir in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs. 5,59,24,939.66 (Rupees Five crores fifty nine lakhs twenty four thousand nine hundred thirty nine & paise sixty six only)** and interest thereon. The borrower/owner/guarantor/legal heir's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Properties

1. All that part & parcel of Open Residential Plot No. 651, admeasuring 266 sq. yds. in Sy. Nos. 559, 563, 564, 565 & 566 situated at Ghatkesar Village & Gram Panchayat, Revenue Mandal Ghatkesar, Medchal Malkajgiri District (previously Ranga Reddy District), Telangana State in the name of Rama Kishan Prasad, Registration Ghatkesar SRO (Document 4087/2012) and bounded by: **North:** Plot No. 656 South: Plot No. 645 East: Plot No. 650 West: 25' Wide Road [CERSAI Ref.: 200043983902; Security Interest Id.: 40001273473]

2. All that part & parcel of Factory Land & Building / Premises admeasuring 1.20 Gts. situated at Sy. No. 126/2/EE2, APISC, Teegapur Village, Kothur Mandal, Ranga Reddy District (previously Mahabubnagar District), Telangana State in the name of Rama Kishan Prasad and bounded as follows: **On the North:** Land belongs to Amarakunta Jayamma **On the South:** by: Spoorthy, Venture. **On the East:** by: Gutta belongs to Government. **On the West:** by: 33' Road. Registration SRO Shadnagar (Document 4055/2015) CERSAI Security Interest Id.: 400012721231 Transaction Id.: 200043972255 & Asset Id.: 200012694965]

3. All that part & parcel of commercial cum residential plot pertaining to the dilapidated Municipa Corporation No. H.No. 15-11-203/Old H.No. 15/1001 admeasuring 100.11 sq. yds. (or equivalent to 83.70 sq.mtrs.) situated at Beet Bazar, Ramannapet, Warangal Town under Waranga Municipal Corporation, Telangana State in the name of Rama Kishan Prasad and bounded by: **North:** Plot of R. Durga Bhavani. **South:** Road. **East:** Open land of owners. **West:** House of Ch. Mallikarjun & Plot of Rama Kishan Prasad. Registration Warangal SRO (Document 9940/2013) [CERSAI Security Interest Id.: 400012722480, Transaction Id.: 200043979099 & Asset Id.: 200012696212]

4. All that part & parcel of commercial cum residential plot admeasuring 140 sq. yds. / 117.05 sq mtrs. bearing bearing D. No. 15-11-203 (New)/ D. No. 15/1001 (Old) situated at Beet Bazar, Ramannapet, Warangal Town under Warangal Municipal Corporation, Telangana State in the name of Rama Kishan Prasad and bounded by: **North:** House of Rama Durga Bhavani. **South:** House of Sree Salim & Road. **East:** Land of Rama Kishan Prasad & House of Vengalish & Others. **West:** Land of R. Krishna Kumar. Registration Warangal SRO (Document 2450/1997) [CERSAI Security Interest Id.: 400012721892, Transaction Id.: 200043975813 & Asset Id.: 200012695625]

5. All that part & parcel of commercial cum residential plot admeasuring 345 sq. yds. / 288.45 sq mtrs. bearing D. No. 15-11-203 (New)/ D. No. 15/1001 (Old) situated at Beet Bazar, Ramannapet, Warangal Town under Warangal Municipal Corporation, Telangana State in the name of Rama Durga Bhavani and bounded by: **North:** Land of Yelliah. **South:** Land of Rama Kishan Prasad. **East:** House of Vengalish & Others. **West:** Land of R. Krishna Kumar. Registration Warangal SRO (Document 2449/1997) [CERSAI Security Interest Id.: 400012722739, Transaction Id.: 200043980560 & Asset Id.: 200012696471]

Date: 26-11-2021 **SD/- AUTHORISED OFFICER,**
Place: Warangal. **CANARA BANK**

STRESSED ASSET MANAGEMENT BRANCH
3rd Floor, Andhra Bank Building, Sultan Bazar, Koti, Hyderabad - 500 095.
Tel: 040-24683309/040-24683305, email: bm1204@unionbankofindia.com

E-AUCTION NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rule, 2002.
Notice is hereby given to the public in general and in particular to the borrowers and guarantors that the below described immovable properties mortgaged/charged to the secured creditor, the physical possession of which has been taken by **Authorised Officer of Union Bank of India**, secured creditor will be sold on "As is what is", "As is what is" and "whatever there is" basis on 16.12.2021 for recovery of the dues to the Union Bank of India, secured creditor from the below mentioned names of the borrowers and the guarantors. The details of the amounts dues in the accounts, description of the properties for auction, reserve price, EMD, date and time of auction, bid amount are mentioned as under.

Date & Time of E-Auction: 16.12.2021 & From 12.00 PM to 14.00 PM (with 10 minutes unlimited auto extensions)

Sr. No.	Name and address of the Borrower, Co-Applciant and Guarantor	Description of immovable secured assets to be Sold	Total Dues
1	Borrower: 1) M/s. Thexa Pharma Pvt. Ltd. (Represented by former Resolution Professional Mr.G Madhusudhan Rao) , Plot No.: 273, SSH Pride, Flat No. 202, Heights, Prakash Nagar Begumpet, Hyd-016. 2) Mr. Nallamothu Sharat , Flat No.6, Siri Park View, Plot No.49, Kavuri hills, Madhapur, Hyderabad, 500081. 3) Mr. Nallamothu Subba Rao , Flat No.101, Vasantha's Cyber View, Opp-Image Gardens, Madhapur, Hyderabad-500081. 4) Mr. Kolanu Thilotham , Plot No. 222, MLA & MP Colony, Vijaya Co-op Housing Society, Jubilee, Hyderabad-500033. 5) Mr. M Pradeep , Flat No.6, Vasant Emerald Gardens, Behind Doctors Colony, Kavuri Hills, Madhapur, Hyderabad-500033. 6) Ms. K Sreedevi , Plot No. 222, MLA & MP Colony, Vijaya Co-op Housing Society, Jubilee, Hyderabad-500033. 7) Mr. K Bullaiya (Late) , 8-3-678/26, Plot No.26, Pragati Nagar Colony, Opp to park, Yousufguda, Hyd-45. 8) Ms. Madduri Vishali Sravanthi , H.No. 1-2-453/1, Gayathri Manzil, Lane Beside Sagar Apt, Domal Guda, Hyd-500029. 9) Ms. P Srujana , Flat No.6, Vasant Emerald Gardens, Behind Doctors Colony, Kavuri Hills, Madhapur, Hyderabad-033.	A) Commercial building in ground and first floor with built up area 3910 sq.ft including common area and two cars parking area with UDS of 114 sq.yds out of 230 sq.yds situated at H.No.2-5-110 (old no.1193) and 2-5-111 (old no.1194) at Macleodguda, Ramgopalpeta, Secunderabad-500003 belonging to Mr.Tilottam R. Kolanu S/o K. Narasimha Reddy, North: Road, East: Road, South: Road, West: Road. (Property description as specified in the Rectification Deeds 447/2015 and 448/2015 dated 07.03.2015) B) Commercial building in second and third floor with built up area of 3910 sq.ft including common area and four cars parking area with UDS of 116 sq.yds out of 230 sq.yds situated at H.No.2-5-110 (old no.1193) and 2-5-111 (old no.1194) at Macleodguda, Ramgopalpeta, Secunderabad-500003 belonging to Mrs. K.Sridevi W/o Tilottam R.Kolanu. North: Open to sky, East: Open to sky, South: Open to sky, West: Open to sky. (Property description as specified in the Rectification Deeds 400/2015 dated 07.03.2015).	Rs.45,64,97,161/- (Rupees Forty Five Crores Sixty Four Lakhs Ninety Seven Thousands One Hundred and Sixty One only) as on 31.03.2021 plus further interest, costs and charges thereon due to Union Bank of India (e-Andhra Bank).

Reserve price: Property A & B combined: Rs.3,35,00,000/-; EMD: Property A&B: Rs.33,50,000/-;

Last date for submission of EMD: 16.12.2021 till commencement of e auction.

For detailed terms and conditions of the sale, please visit the link <https://ibapi.in> (Common landing platform for E-Auction of Bank Properties) and www.unionbankofindia.co.in For Registration and Login and Bidding Rules visit <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp>
SALE NOTICE UNDER RULE 8(6)/Rule 9(1) OF STATUTORY INTEREST (ENFORCEMENT) RULES 2002, this may also be treated as notice u/r 8(6)/Rule 9(1) of security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-auction Sale on the above mentioned date. The E-Auction will be conducted through the E-Auction service providers M/s MSTC Ltd.

Date: 29.11.2021, Place: Hyderabad **Sd/- Chief Manager & Authorised Officer, Union Bank of India**

ORIX Leasing & Financial Services India Limited
(formerly known as OAIS Auto Finance Services Limited) (A Subsidiary of ORIX Auto Infrastructure Services Limited)
Regd. Office : Plot No. 94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059
Tel.: + 91 22 2859 5093 / 6707 0100 | Fax: +91 22 2852 8549 | Email: info@orixindia.com | www.orixindia.com | CIN: U74900MH2006PLC163937

(Notice under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002)
The following borrowers and co-borrowers availed the below mentioned secured loans from ORIX Leasing & Financial Services India Limited. The loans of the below mentioned borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loans were classified as NPA as per the RBI Guidelines. Amounts due by them to ORIX Leasing & Financial Services India Limited, are mentioned as per the respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates

Sr. No.	Loan Account No.	Type of Loan	Name of borrowers	Outstanding as per 13(2) Notice	Notice Date	Details of Secured asset
1	LN0000000010815	SME Secured Loan	1. M/s Superwhizz Professionals Private Limited 2. Mamidi Avnva Gupta 3. Mamidi Lakshmi Venkata Naga Damayanthi	Rs. 21747011.62/-	29-October-2021	Schedule-A Property - (Document No. 6015/2008) All That Portion On 2nd Floor Admeasuring About 642.76 Sq. Fts. Super Built Up Area Alongwith Undivided Share Of Land Or 35 Sq. Yards Out Of Total Land Admeasuring 445.15 Sq. Yards Or 373.20 Sq. Meters In The Complex I.e Known As "kalyan Building Commercial Complex" Bearing Municipal No. 39-1-89, Old Ward No. 24, New Ward No. 28, Revenue Ward No. 10, Block No. 19, Nts No. 452, Old Assmt No. 25844/2. Present Assessment No. 218503, Situated At Corner Building Of Varalakshmi Street, Labbipet, Vijayawada, Krishna District, Andhra Pradesh And Bounded By As: East: Passage With Absolute Rights And Adjacent To This Open Sky, South: Property Of Vendee, West: Passage With Absolute Rights And Adjacent To This Open Sky, North: Common Corridor With 1/2 Undivided Rights Schedule-A Property - (Document No. 6016/2008) All That Portion On 2nd Floor Admeasuring About 1102 Sq. Fts. Super Built Up Area Alongwith Undivided Share Of Land Or 15 Sq. Yards Out Of Total Land Admeasuring 445.15 Sq. Yards Or 373.20 Sq. Meters In The Complex I.e Known As "kalyan Building Commercial Complex" Bearing Municipal No. 39-1-89, Old Ward No. 24, New Ward No. 28, Revenue Ward No. 10, Block No. 19, Nts No. 452, Old Assmt No. 25844/2. Present Assessment No. 218503, Situated At Corner Building Of Varalakshmi Street, Labbipet, Vijayawada, Krishna District, Andhra Pradesh And Bounded By As: East: Passage With Absolute Rights And Adjacent To This Open Sky, South: Staircase, Wall Of Bathroom, West: Passage With Absolute Rights And Adjacent To This Open Sky, North: Property Of Vendee Schedule-A Property - (Document No. 6017/2008) All That Portion On 2nd Floor Admeasuring About 1000 Sq. Fts. Super Built Up Area Alongwith Undivided Share Of Land Or 30 Sq. Yards Out Of Total Land Admeasuring 445.15 Sq. Yards Or 373.20 Sq. Meters In The Complex I.e Known As "kalyan Building Commercial Complex" Bearing Municipal No. 39-1-89, Old Ward No. 24, New Ward No. 28, Revenue Ward No. 10, Block No. 19, Nts No. 452, Old Assmt No. 25844/2. Present Assessment No. 218503, Situated At Corner Building Of Varalakshmi Street, Labbipet, Vijayawada, Krishna District, Andhra Pradesh And Bounded By As: East: Passage With Absolute Rights And Adjacent To This Open Sky, South: Staircase, Wall Of Bathroom, West: Passage With Absolute Rights And Adjacent To This Open Sky, North: Property Of Vendee Schedule-A Property - (entire Land) All That The Total Land Admeasuring 445.15 Sq. Yards Or 373.20 Sq. Meters Of Bearing Municipal No. 39-1-89, Old Ward No. 24, New Ward No. 28, Revenue Ward No. 10, Block No. 19, Nts No. 452, Old Assmt No. 25844/2, Present Assmt No. 218503, In The Complex I.e Known As "kalyan Building Commercial Complex" Situated At Corner Building Of Varalakshmi Street, Labbipet, Vijayawada, Krishna District, Andhra Pradesh And Bounded By As: East: Property Of G Jayasree, South: Property Of V Jayanthi, West: Municipal Road Called As Varalakshmi Street, North: Municipal Road Called As Mahatma Gandhi Road

You are hereby called upon to pay the amounts due to ORIX Leasing & Financial Services India Limited as per details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc., within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings U/s 13(4) and Sec. 14 of the SARFAESI Act, against the mortgage properties mentioned herein above to realize the amount due to ORIX Leasing & Financial Services India Limited. Further you are prohibited U/s 13(13) of the said Act from transferring the said secured asset either by way of sale / lease or otherwise.

Date: 01.12.2021 **Sd/-**
Place : Vijayawada **Authorised officer**
ORIX Leasing & Financial Services India Limited

HDB FINANCIAL SERVICES LTD
Registered Office: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad-09.
Branch: #76-8/10/1, F.No.-4, Bhavani Towers, Swathi Theater Road, Beside Union Bank Of India Bhavanipuram, Vijayawada-520012.

AUCTION SALE NOTICE
(To the Borrower /Co-Applciant / Public in General)
(Under Rule 8(6) R/w with Rule 9 (1) of SARFAESI Act, 2002)

The undersigned Authorized Officer of HDB Financial Services Ltd, has taken over Possession of the following property, under Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act 2002, for the below mentioned loan account with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS"

Name and Address of the Applicant & Co-Applciant: 1) SAI KIRAN GLASS INTERIORS D NO 45-1-20 KOTHAPATNAM ROAD OPP MAHALAKSHMI TEMPLE ONGOLE-523001. 2) THUNUGUNTA VENKATESH D NO 24-2-18/5 RANGUTHOTA BACKSIDE OF NALLURI NURSING HOME ONGOLE-523001. 3) THUNUGUNTA SAI KIRAN D NO 47-2-18/5 RANGUTHOTA BACKSIDE OF NALLURI NURSING HOME ONGOLE-523001. 4) THUNUGUNTA BHAVANI D NO 47-2-18/5 RANGUTHOTA BACKSIDE OF NALLURI NURSING HOME ONGOLE-523001. 5) THUNUGUNTA RAVI KUMAR D NO 47-2-18/5 RANGUTHOTA BACKSIDE OF NALLURI NURSING HOME ONGOLE-523001.

Account No. 4016754, Total Outstanding Amount: Rs.55,86,460.87 (Rupees Fifty Five Lakh Eighty Six Thousand Four Hundred Sixty and Paise Eighty Seven Only) as of 30th March 2021 with further interest/ incidental expenses /costs till the date of full payment.

Details of Encumbrances, if any, known to the Secured Creditor: --- NIL

Details of Immovable Property:
Property No.1: All that the house bearing Item No.1(DOC No.3006/1993) SOCP: Prakasam District, Ongole R.O, Ongole Municipal Corporation Ongole Town, Kothapatnam Road, Ward No.05, Block No.11.TS.No.683 & 684, (Assessment No.1035002708) D.No.45-1-21(8), Opp to Mahalakshmi Temple Kothapatnam Road, Ongole-523001, Andhra Pradesh, being bounded by: **North:** Kothapatnam Road, **South:** Joint Passage, **East:** Joint wall between this property and the property of Pallapothu Sarojanamma, **West:** Joint wall between this property and the property of Puvvada Lakshmi Thayaramma. With in the boundaries 8 Gadies or 64 Sq yds or 53.52 Sq Mts with all easement rights constructed RCC building house GF 576 sqft, 1st Floor 576 sqft and 2nd Floor 576 sqft.
Property No.2: Item No.2(DOC No.5499/2013) SOCP: Prakasam District, Ongole R.O, Ongole Municipal Corporation, Ongole Town Kothapatnam Road, Ward No.05, Block No.11.TS.No.683 & 684, (Assessment No.1035002708) D.No.45-1-21(8), Opp to Mahalakshmi Temple Kothapatnam Road, Ongole-523001, Andhra Pradesh, being bounded North: Road to this side 95 feet, South: Passage to Telecom Department to this side 45 feet, **East:** Site of the executant to this side 95 feet, **West:** Road to this side 95 feet. With in the boundaries in total extent of 8 1/4 Gadies or 68 Sq yds or 65.19 Sq Mts with all easement rights, site an extent of 252 Sq ft along with 54 Sq feet northern side vara sandu joint right and 66 Sq ft western side kitchen room, along with doors, rod frames, windows, electrical service meter connection with security deposit.

Reserve Price	Earnest Money Deposit	Bid Incremental Amount	Auction Date & Time	EMD Last Date & Time
Rs. 86.63,933	Rs. 8,66,393/-	Rs.100000/-	04-01-2022 at 11 AM to 12 Noon	03-01-2022 up to 05:00 p.m

Terms and Conditions of Tender-cum-Auction Sale:
The auction sale shall be "online e-auction" bidding through website <https://www.bankauctions.com> Mobile APP on the dates as mentioned in the table above with Unlimited Extension of 5 Minutes.
(2) The interested bidders shall submit their EMD through Web Portal: <https://www.bankauctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankauctions.com>) through Login ID & Password. The EMD shall be payable through Order/Demand Draft for an EMD of 10% of the Reserve Price, drawn in favour of "HDB Financial Service Limited" above After Registration (One Time) by the bidder in the Web Portal, the intending bidder/purchaser is required to get the copies of the following documents uploaded in the Web Portal before the Last Date & Time of submission of the Bid Documents viz. i) Copy of the NEFT/RTGS Challan or Demand Draft; ii) Copy of PAN Card; iii) Proof of Identification/Address Proof (KYC) viz. self-attested copy of Voter ID Card/Driving License/ Passport etc.; without which the Bid is liable to be rejected. UPLOADED SCANNED COPY OF ANNEXURE-II & III (can be downloaded from the Web Portal <https://www.bankauctions.com>) AFTER DULY FILLED UP & SIGNING IS ALSO REQUIRED. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid Documents, Training/ Demonstration on Online Inter-Service Bidding etc., may contact M/s. C1 India Pvt Ltd, Udyog Vihar, Phase 2, Gulf Petrochem building, Building No. 301, Gurgaon, Haryana. Pin: 122015. E-mail ID support@bankauctions.com, Support Helpline Numbers: 124-4302020/21/22/23, 7291981124/1125/1126, Sales Enquiries sales@bankauctions.com, 7291981129
The intending bidders should be present in person for the Auction and participate personally and give a declaration in writing to the effect that he/she is bidding for himself/herself. No Authorised person allowed.
The intending bidders may obtain the Tender Forms from the Manager, #76-8/10/1, F.No.-4, Bhavani Towers, Swathi Theater Road, Beside Union Bank Of India Bhavanipuram, Vijayawada-520012.
The intending bidders should submit their bids only in the tender form prescribed in sealed envelopes addressed to the Authorised Officer, HDB Financial Services Limited, together with a Pay Order/Demand Draft for an EMD of 10% of the Reserve Price, drawn in favour of "HDB Financial Service Limited" on or before 5pm on the 03-01-2022 of Tender-cum-Auction sale hereby notified.
For inspection of the Property and other particulars, the intending purchaser may contact, M/s. HDB Financial Services Ltd.#76-8/10/1, F.No.-4, Bhavani Towers, Swathi Theater Road, Beside Union Bank Of India Bhavanipuram, Vijayawada-520012.
The sealed Tenders will be opened in the presence of the intending bidders by 11am on the 04-01-2022. Of Tender-cum-auction Sale hereby notified. Though in general the same will be by way of closed tenders, the Authorised Officer may, at his sole discretion, conduct an open Auction among the interested bidders who desire to Quote a bid higher than the one received in the closed tender process, and in such an event, the sale shall be conferred on the person making highest bid. The sale, however, is subject to confirmation of HDB Financial Services Limited.
The successful bidder shall have to pay 25% (inclusive of EMD paid) of the sale amount immediately on the same day or not later than next working day on completion of sale and the balance amount of 75% within 15 days from the date of confirmation of Sale, failing which the initial deposit of 25% shall be forfeited. At any cost it shall not be refunded. If the successful bidder, fail to make the payment of 25% of the entire bid amount as mentioned above, the next successful bidder will be considered and entitled to complete the sale.
The sale certificate will be issued by the Authorised Officer in favour of the successful purchaser only after receipt of the entire sale consideration within the time limit stipulated herein.
The successful purchaser shall bear the charges/fees payable for conveyance, such as stamp duty, Registration Fee etc., as applicable under law. The successful bidder should pay the statutory dues (lawful house tax, Electricity Charges and other Dues), TDS, GST if any, due to Government. Government undertaking and Local bodies.
The Authorised Officer has absolute right to accept or reject Tender